Central Administrative Tribunal Jaipur Bench, Jaipur

O.A. No. 200/2020

Date of decision: 08.06.2020

Hon'ble Mr. Dinesh Sharma, Member (A) Hon'ble Smt. Hina P. Shah, Member (J)

Ismail Kathat s/o shri Khangara, aged about 57 years and 6 months, resident of Village Pholighati, District Beawar 305901, presently working as ACIO-I at Kota under in the office of subsidiary intelligence bureau ministry of home affairs government of India 2B Iavan marg jhalana doongri Jaipur.

...Applicant.

(By Advocate: Shri B.K.Jatti)

Versus

- 1. The Secretary Ministry of Home Affairs, Govt. of India, North Block, New Delhi-110 001.
- 2. Director of Intelligence Bureau (DIB), Ministry of Home Affairs, Govt. of India, North Block, New Delhi-110 001.
- 3. Joint Director (Establishment) Intelligence Bureau headquarter 35 sp marg new Delhi-110021.
- 4. Additional Director subsidiary intelligence bureau ministry of home affairs government of india 2B lavan marg jhalana doongri Jaipur-302004.

...Respondents.

(By Advocate: Shri Anand Sharma)

ORDER (ORAL)

Per: Dinesh Sharma, Member (A)

Heard at the admission stage. Learned counsel for the applicant says that the applicant has been transferred just before his retirement and at a time when there is a Corona Virus epidemic which makes it difficult from him to move

from State of Rajasthan to State of Orissa. He has also filed a representation on which no decision has been taken so far.

- 2. Shri Anand Sharma, Sr. Central Government Standing Counsel argued that he would require for two weeks' time to seek instructions from the department.
- 3. After hearing the arguments, we are convinced that this is a matter of transfer in which the Tribunal should not normally interfere. However, since the present times are difficult for relocation and since the representation of the applicant is already before the respondents and they have not taken any decision on that, the O.A. is disposed of with the direction to the respondents to take a decision on the representation of the applicant within two weeks from today. If the applicant has not been relieved so far, status quo should be maintained till a decision is taken on the representation of the applicant.
- 4. A copy of this order be supplied to learned counsel appearing for the department.

(Hina P. Shah) Member (J) (Dinesh Sharma) Member (A)

/kdr/